

**Central Administrative Tribunal
Principal Bench**

**CP No.229/2013 in
OA No.3233/2011**

New Delhi, this the 21st day of January, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Pharmacy Graduates Welfare Association
Through its Secretary
Mr. Ramesh kumar, S-7/28, Yamuna Vihar
Delhi-110053. ... Applicant

(By Advocate: Shri Mukesh Kumar Mishra for shri
Sagar Saxena)

Vs.

Shri Deepak Mohan Spolia
Chief Secretary, Govt. of NCT of Delhi
Delhi Secretariat
I.P. Estate, New Delhi-110002. ...Respondent

(By Advocates: Shri Amit Anand)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant filed OA No.3233/2011 complaining that there is no further promotion from the post of Pharmacist and prayed for direction to the respondents to amend the Recruitment Rules to provide an avenue.

2. The OA was disposed of on 24.04.2012 taking note of the fact that the respondents have already

addressed the issue and the process of amending the Recruitment Rules is in progress. Direction was issued to complete the process within a period of six months from the date of the Order.

3. This Contempt case is filed alleging that the respondents did not comply with the direction issued by this Tribunal.

4. The respondents have filed a compliance affidavit narrating the various steps that have been taken to comply with the direction issued in the OA.

5. We heard Shri Mukesh Kumar Mishra proxy counsel for Shri Sagar Saxena, learned counsel for the applicant and Shri Amit Anand, learned counsel for the respondents.

6. The direction issued in the Order passed in the OA is to expedite the process of amending the Recruitment Rules. By its very nature, the amendment would need considerable time. Several statutory agencies need to be consulted and financial approval needs to be obtained in the process. Further, the establishment must admit the provision of promotional avenues. The

interest of an employee alone cannot be a paramount consideration. It is represented that the matter is now pending with the UPSC and the decision would be taken within a period of one month.

7. We, therefore, close the contempt case by directing the respondents to take final steps in this behalf, within a period of two months from today.

There shall be no order as to costs.

(Pradeep Kumar)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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